

KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

THE BANAVASI DEVELOPMENT AUTHORITY (AMENDMENT) BILL, 2025 (LA Bill No. 40 of 2025)

A Bill to amend the Banavasi Development Authority Act, 2018.

Whereas it is expedient to amend the Banavasi Development Authority Act, 2018 (Karnataka Act No. 08 of 2018) for the purpose hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Seventy sixth year of the Republic of India as follows:-

- **1. Short title and commencement.-** (1) This Act may be called the Banavasi Development Authority (Amendment) Act, 2025.
 - (2) it shall come into force at once.
- **2. Amendment of section 3.-** In the Banavasi Development Authority Act, 2018 (Karnataka Act No. 08 of 2018), in section 3, in sub-section (4), for clause (a), the following shall be substituted, namely:-
- "(a) The Chief Minister or Revenue Minister or any other Minister as chosen by the Chief Minister Ex-officio Chairperson".

STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Banavasi Development Authority Act, 2018 (Karnataka Act No.08 of 2018) to revise the provision regarding Chairperson of the Banavasi Development Authority as - the Chief Minister or Revenue Minister or any other Minister as chosen by the Chief Minister.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

KRISHNA BYREGOWDA

Minister for Revenue

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

ANNEXURE

EXTRACT OF THE BANAVASI DEVELOPMENT AUTHORITY ACT, 2018 (KARNATAKA ACT NO.08 OF 2018)

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- **3. Constitution of the Authority.**-(1) As soon as may be, after the commencement of this Act, there shall be constituted for the purposes of this Act, an Authority called as the Banavasi Development Authority.
- (2) The Authority shall have its headquarters at Banavasi of Sirsi Taluk of Uttara Kannada District.
- (3) The Authority shall be a body corporate by the name aforesaid, having perpetual succession and a common seal with power to acquire, hold and dispose of property, both movable and immovable, and to contract and shall be the said name sue and be sued.
 - (4) The Authority shall consist of the following members namely:-
 - (a) The Chief Minister Chairperson
 - (b) In charge Minister of the Uttar Kannada District Vice Chairperson
 - (c) The Minister in charge of Revenue Department Ex officio Member
 - (d) The Minister in charge of Kannada and Culture Department Ex officio Member
- (e) The Members of Loksabha and Members of the Karnataka Legislative Assembly who are representing Banavasi area partially or fully Member
- (f) The member of the Rajya Sabha and Karnataka Legislative Assembly (Local) Who are registered voter in the Banavasi; Member
- (g) The Additional Chief Secretary or Principal Secretary to the Government, Finance Department - Ex-officio Member
- (h) The Principal Secretary to the Government, Revenue Department- Ex-officio Member
- (i) The Principal Secretary to Government, Kannada and Culture Department Exofficio Member
 - (j) The Principal Secretary to Government, Tourism Department Ex-officio Member
 - (k) The Deputy Commissioner, Uttar Kannada, Karwar Ex-officio Member
 - (1) The Commissioner of the Authority, Member- Secretary
- (m) Two non-official members who are expert in the history and heritage of Banavasi to be nominated by the State Government.

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